

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:498  
ANSWERED ON:25.11.2005  
LICENCE TO POWER COMPANIES  
Chinta Mohan Dr. ;Singh Shri Rajiv Ranjan (Lalan)

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government have issued licence to many power trading companies in the country;
- (b) if so, the details thereof;
- (c) whether any criteria has been fixed by the Government for the establishment of these companies; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF POWER ( SHRI P.M. SAYEED )

(a) & (b) : As per the provision of the Electricity Act, 2003, the Central Electricity Regulatory Commission (CERC) is empowered to issue licence for inter-State trading in electricity and also to specify the requirements for being an electricity trader. The CERC has issued 17 licences so far for inter-State trading in electricity. The list of 17 licences is at Annexure-I.

(c) & (d) : The CERC has also issued in January, 2004 the Regulations on Procedure, Terms & Conditions for Grant of Trading Licence and Other Related Matters. The salient features of the Regulations are at Annexure-II.

**ANNEXURE-I**

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 498 TO BE ANSWERED IN THE LOK SABHA ON 25.11.2005. List of company/firms who have been granted licence for inter-state trading in electricity

Sl. No.	Name of applicant	Date of issue of Licence/Status/Category
1.	Lanco Electric Utility Limited, LANCO House 141, Avenue 8, Banjara Hills Hyderabad-500 034	23.7.2004 `C` Category
2.	Vinergy International Private Limited, 403, Arun Chambers, Tardeo Main Road Mumbai-400 034	12.7.2004 `B` Category
3.	Tata Power Trading Company Ltd., 34, Sant Tukaram Road Carnac Bunder Mumbai-400 009	9.6.2004 `F` Category
4.	PTC India Limited 2nd Floor, NBCC Tower, 15 Bhikaji Cama Place New Delhi-110 066.	30.6.2004 `F` Category
5.	DLF Limited, DLF Galleria, 12th Floor, DLF City Phase-IV, `A` Category Gurgaon-122 002 (Haryana)	2.11.04

6. Adani Exports Ltd.,  
13, Palam Marg  
Vasant Vihar  
New Delhi-110 057 9.6.2004  
`F` Category
7. Reliance Energy Trading Ltd.,  
Reliance Energy Centre  
Santa Cruz (E)  
Mumbai-400 055 30.6.2004  
`F` Category
8. NTPC Vidyut Vyapar Nigam Ltd.,  
7th Floor, Core -6, Scope  
Complex,  
Lodhi Road,  
New Delhi-110 003 23.7.2004  
`F` Category
9. Chhattisgarh Electricity Company  
Ltd.,  
Industrial Growth Centre `A` Category  
Sittara, Raipur-493 111 3.11.2004
10. MMTC Limited  
Core-1, SCOPE Complex,  
7, Institutional Area, Lodhi  
Road  
New Delhi-110 003 23.7.2004  
`C` Category
11. GMR Energy Limited  
Skip House  
25/1, Museum Road `A` Category  
Bangalore-560 025 9.11.2004
12. Jindal Steel & Power Limited  
Jindal Centre  
12, Bhikaji Cama Place  
New Delhi -110 066. 2.11.04  
`A` Category
13. Karam Chand Thapar & Bros. (Coal  
Sales) Limited,  
KCT Block, Rishyamook Building,  
85-A, Panchkuin Road,  
New Delhi-110 001. `A` Category  
27.1.2005
14. Subhash Kabini Power Corporation  
Ltd.  
8/2, Ulsoor Road,  
Bangalore-560 042. `A` Category  
26.5.2005
15. Special Blasts Ltd.  
Nathani Building, Shastri Chowk,  
Raipur-492 001 (Chhattisgarh). `A` Category  
21.7.2005
16. Maheshwary Ispat Limited  
P-5, Kalakar Street, Ground  
Floor, Kolkatta-700 007. `A` Category  
19.7.2005
17. Instinct advertisement &  
Marketing Pvt. Limited,  
C-201, Naraina Industrial Area,  
Phase-I, New Delhi-110 028. `A` Category  
7.9.2005

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) & (d) OF UNSTARRED QUESTION NO. 498 TO BE ANSWERED IN THE LOK SABHA ON 25.11.2005.

Salient features of the Regulation on Procedure, Terms & Conditions for Grant of Trading Licence and Other Related Matters issued in January, 2004

# The applicant for grant of licence for inter-State trading in electricity is required to be a resident of India, or a partnership firm registered under the Indian Partnership Act, 1932 or a Company incorporated under the Companies Act, 1956 or an association or body of individuals whether incorporated or not or an artificial juridical person subject to Indian laws.

# Technical requirement - The applicant is required to have at least one full-time professional having experience in each of the following disciplines, namely,

- (i) Power System Operations and commercial aspects of power transfer, and
- (ii) Finance, commerce and accounts.

# Capital adequacy requirement and creditworthiness - Considering the volume of inter-State trading proposed to be undertaken, the net worth of the electricity trader at the time of application shall not be less than the amounts specified hereunder :

Sl. Category of Volume of Electricity Net worth			
No.	the Trading Licence	proposed to be traded (in Kilo - Watt Hours)	(Rs. in crore)
1	A	Upto 100 million	1.50
2	B	100 to 200 million	3.0
3	C	200 to 500 million	7.5
4	D	500 to 700 million	10.0
5	E	700 to 1000 million	15.00
6	F	Above 1000 million	20.00